

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76830 of 2016

(Arising out of Order-in-Original No. 35/Commissioner/CE/Haldia/Adjn/2016 dated 05/08/2016 passed by Commissioner of Central Excise & Service Tax, Haldia)

M/s. Vineet Oils Private Ltd.

(N. H.-6, Gate No.-1, Jalan Industrial Complex,
Biparnapara, Begri, Howrah-711411)

Appellant

VERSUS

Commr. of Central Excise & Service Tax, Haldia

(25, Princep Street, Kolkata-700072)

Respondent

APPEARANCE :

None for the Appellant

Shri S. Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER No.76866/2025

Date of Hearing : 9th July 2025

Date of Decision : 9th July 2025

PER R. MURALIDHAR

No one has appeared on behalf of the appellant inspite of notice.

2. We find from the records that the appellant has sought Early Hearing and the same was allowed vide Miscellaneous Order No. 75579/2024 dated 22/11/2024 fixing final hearing on 12/12/2024. After that the matter had come up for hearing on 10/02/2025, 26/03/2025, 07/05/2025 and today.

3. This shows that the appellant is not serious in pursuing their appeal filed before the Tribunal inspite of Early Hearing request being granted. Therefore, we dismiss the appeal on account of non-prosecution.

(Dictated and pronounced in the open court.)

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja